

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/1731/2023 IA/4876/2023 IA/3388/2023 C.P. (IB)/326(MB)2021

IN THE MATTER OF

Satec Envir Engineering (India) Private Limited ... Petitioner

Vs

Renaissance Corporation Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent: None present.

ORDER

IA 4876 of 2023- None for the Respondent despite service. In the interest of justice, one last opportunity is granted to the Respondent to advance the arguments. If none appears on the next date of hearing, we shall be constrained to proceed ex-parte against the Respondent.

Adjourned all the IAs on **09.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/